

**GOVERNMENT OF RAJASTHAN
LAW AND LEGAL AFFAIRS DEPARTMENT
(GOVERNMENT LITIGATION)**

F-12(7)/RAJ/VAD/2024

JAIPUR, DATED – 19/05/2026

**ALL ACS/Pr. Secretary/Secretary
ALL HODs and Collectors**

CIRCULAR

Subject: Compliance of judicial orders and adherence to directions issued by the Hon'ble Supreme Court in Contempt Petition (Civil) No.5/2026 in C.A. No.7023/2025 Israr Ahmad Khan Versus Amarnath Prasad & Ors. and Contempt Petition (Civil) No.6/2026 In C.A. No.7024/2025 Md. Hanif Versus Amarnath Prasad & Ors. Dated 24.02.2026

The Hon'ble Supreme Court of India, in aforesaid judgment dated 24.02.2026, has expressed serious concern regarding delay and non-compliance of judicial orders by Government authorities and public officers. The Hon'ble Supreme Court has reiterated that orders passed by competent Courts are binding upon all authorities and are required to be complied with promptly and faithfully unless the operation of such orders is stayed, modified, or set aside by a competent Court. The Hon'ble Court has further observed that administrative delays, procedural formalities, internal correspondence, movement of files, change of officers, or pendency of appeal/review proceedings cannot be taken as valid grounds for withholding or delaying compliance of judicial orders.

In view of the aforesaid judgment and with a view to ensuring strict compliance of Judicial orders passed by the Hon'ble Courts, the following directions are hereby issued for strict adherence by all Departments, Heads of Departments, District Collectors, Chief Executive Officers, Heads of Boards/Corporations/Autonomous Bodies, and all subordinate officers under the Government of Rajasthan:

1. All judicial orders/interim directions/final judgments received in any Department or office shall be examined immediately and necessary action for compliance shall be initiated without delay.
2. No officer shall defer or avoid compliance of judicial orders on the grounds of administrative inconvenience, pendency of file movement, inter-departmental consultation, financial approval, or procedural formalities.
3. Mere filing or pendency of appeal, review petition, special leave petition, or representation shall not be treated as a ground for non-compliance unless specific stay has been granted by the competent Court.
4. The concerned administrative officer/Head of Office shall be personally responsible for ensuring timely implementation of judicial orders and filing of compliance reports/affidavits wherever required.

Signature valid

Digitally signed by Vonganti
Srinivas
Designation : Chief Secretary
Date: 2026.05.19 19:57:08 IST
Reason: Approved

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5. Every Department/Office shall maintain a separate register/record regarding Court cases and compliance of judicial orders indicating date of receipt of order, action taken, responsible officer, and present status of compliance.
6. A Nodal Officer may be designated in each Department/Office for monitoring compliance of Court orders and coordination with Government Counsel/Legal Cell.
7. Any deliberate or negligent non-compliance of judicial orders shall be viewed seriously and may result in disciplinary action.

All Departments are directed to ensure that the mandates of the Hon'ble Courts are honored in both letter and spirit.

(V. Srinivas)
Chief Secretary

Signature valid

Digitally signed by V. Srinivas
Designation : Chief Secretary
Date: 2026.05.19 19:57:08 IST
Reason: Approved